

ANNEXURE P-1

Report

Page 1 of 4

નામદાર કોટ

F-2594/2020



જા. રૂ. ૨/૦૪/૨૦૨૦
 રાજકોટ શહેર
 ભક્તિનાગર પોલીસ સ્ટેશન

FIRST INFORMATION REPORT
 પ્રથમ માહિતી અહેવાલ
 (Under Section 154 Cr.P.C.)
 (ફોજદારી કાર્યસંહિતાની કલમ 154 હેઠળ.)

1	District (જિલ્લો)	Rajkot City	Police Station (પોલીસ સ્ટેશન)	Bhaktinagar	Year (વર્ષ)	2020	FIR No. (પ.મા.અ.ક્રમાંક)	11208052200180	Date (તારીખ)	12/04/2020
2	(i) Act (અધિનિયમ)	IPC	Sections (કલમો)	295A,505(1)b,34,120 B						
3	(a) Occurrence of offence: (કે) (ગુનો બન્યાનો સમયગાળો)	Day (દિવસ)	Saturday	Date from (તારીખથી)	Date to (તારીખ સુધી)	28/03/2020				
	Time Period (સમયગાળો)	Time from (કલાકથી)	Time to (કલાક સુધી)	10:54						
	(b) Information received at PS: (ખ) (પોલીસ મથકે માહિતી મળ્યા)	Date (તારીખ)	12/04/2020	Time (સમય)	12:15					
	(c) General Diary Reference: (ગ) (સ્ટેશન ડાયરી સંદર્ભ: એન્ટ્રી નં.)	Entry No.	1314120	Time (સમય)	11:50					
4	Type of Information: (માહિતીનો પ્રકાર)	Written at PS								
5	Place of Occurrence: (ઘટનાનું સ્થળ)	202, Dharmadarshan Appartment, Dharmjivan society road, Behind Gurukul, Dhebar Road, Rajkot, Gujarat Mobile Number: 7405164313, Rajkot City.								
	(a) Direction and distance from P.S. (કે) (પોલીસ સ્ટેશનથી દિશા અંતર)	West, 1.00 Kms	Beat No. (બીટ નંબર)							
	(b) Address (સરનામું)	202, Dharmadarshan Appartment, Dharmjivan society road, Behind Gurukul, Dhebar Road, Rajkot, Gujarat Mobile Number: 7405164313, Rajkot City.								
	(c) In case, outside the limit of this Police Station, then (ગ) (પોલીસ સ્ટેશનની હદની બહાર હોય તો તે પોલીસ સ્ટેશનનું નામ)	Name of P.S. (પોલીસ સ્ટેશનનું નામ)	District (જિલ્લો)							
6	Complainant/Informant: (ફરિયાદી/બાતમીદાર)	(a) Name (કે) (નામ)	Jaydev Rajnikant Joshi	(b) Father's/Husband's Name (પિતા/પતિનું નામ)	Rajnikant Joshi					
	(c) Date/Year of Birth (કે) (જન્મ તારીખ/વર્ષ)	(d) Nationality (રાષ્ટ્રીયતા)	Indian							

(e)
(3)(f) Occupation
(ચ) (ધંધો)

Other

(g)
(3)Address
(સરનામું)202,
DharmadarshanAppartment,Dharmjivan
society road,Behind Gurukul, Dhebar
Road,Rajkot, Gujarat Mobile Number:
7405164313.
Rajkot City.

7

Details of known/suspected/unknown accused with full particulars:

(Attach separte sheet, if necessary)

(ઓળખાયેલ/શકેમંદ/વણઓળખાયેલ આરોપીની તમામ વિગતો સાથેની માહિતી)
(જરૂર જણાયતો અલાયદા કાગળ ઉપર વિગત દર્શાવવી)

Accused Name (તહેમતદારનું નામ)	Age (Approx.) (ઉંમર) (આશરે)	Address (સરનામું)
(1) <u>Prashant Bhushan</u>		301- New Lawyers chambers,Supreme Court of India,New Delhi., Dist. New Delhi, New Delhi.
(2) <u>Ashlin Mathew</u>		
(3) <u>Kannan Gopinathan</u>		
(4) <u>Any other person(s) found indulged in illegal activities during investigation</u>		

8

Reasons for delay in reporting by the complainant/Informant

(ફરિયાદી/બાતમીદાર તરફથી ગુનેહની જાણ કરવામાં વિલંબ થવાના કારણો)

no

9

Particulars of properties stolen(Attach separte sheet, if necessary)

(ચોરાયેલ/ગુનેહમાં સંડોવાયેલ ચીજ વસ્તુઓની વિગતો) (જરૂર જણાયતો અલાયદા કાગળ ઉપર વિગત દર્શાવવી).

10

Total value of property stolen(ચોરાયેલ / ગુનેહમાં સંડોવાયેલ ચીજ વસ્તુઓની કુલ
કિંમત)

11

Inquest Report/U.D. case No. if any(મૃત્યુ વિષયક તપાસ અહેવાલ / અકુદરેતી મોતનો નંબર
હોય તો તે)

12

First Information contents(Attach separte sheet, if required)

(પ્રથમ માહિતી અહેવાલની વિગતો)(જરૂર જણાયતો અલાયદા કાગળ જોડવો)

Information to lodge FIR for commission of offences U/s.295A, 505(1)(b), 34, 120(B) of the Indian Penal Code.

Complaint(ફરિયાદ)

Respected Sir,

I am a citizen of India and a retired Army Officer having served the Indian Army and also being awarded the Chief of Army Staff's Commendation Card and as such I have a right to draw your good selves' attention to the criminal activity of an individual viz. Mr. Prashant Bhushan, which amounts to offences under Section (s) 295A and 505 of the Indian Penal Code.

As a twitterati, I came across the twitter account of Mr. Prashant Bhushan (Twitter Account Handle: @pbhushan1), a Supreme Court Lawyer (hereinafter referred to as 'offender') who by his tweet(s) and retweets have hurt my religious beliefs and outraged the religious feelings of crores of Hindus. That accused in his tweet dated 28.03.2020 has said that "As crores starve & walk hundreds of miles due to forced lockdown, our heartless ministers celebrate consuming & feeding opium of Ramayana & Mahabharata to the people", utterance of the word 'opium' for Religious Scriptures like - Ramayana & Mahabharata; in such times when everyone in the Country is fighting hard against the deadly viral pandemic and all the 'frontline corona warriors' are fighting with full professional integrity, risking their own safety and comfort of home and family and whilst doing this - no responsible professional / citizen is paying attention to which religion they themselves or others come from. It is a unified secular nation with no lines dividing our joint efforts. The offender by bringing in the religion and using such a derogatory and slanderous word for pious religious Scriptures is not only unacceptable & unwarranted but also illegal and seemingly driven by some ulterior motives which requires to be unearthed by thorough investigation. The screenshots of his Tweet dated 28.03.2020 are attached herewith.

The offender further by his Tweets & Retweets dishonestly circulated, unfounded, unverified and false assertions concerning the Hon'ble Prime Minister of this country and Government knowing and intending that such false statements would cause fear and alarm in the general public and would disturb the public tranquility (so that people at large or a section of the people would be induced and incited to commit offences against the State and each other disturbing the public tranquility. The screenshots of offender's tweets and retweets on various dates are hereby attached with.

The tweet(s) / retweet(s) of offenders as a part of their common intention are insulting of religious beliefs and they are also factually misleading as well intentionally false tweets and retweets are being made at a time when the nation is going through a critical situation arising out of the Corona pandemic.

As a person who has served on the frontiers of our great Nation, put my heart and soul in serving our great Nation, stood upright and discharged my duties to keep the territorial integrity of the Nation intact and plunged into rescue operation of the citizens of our Nation without a single thought of personal safety; and as a responsible citizen and veteran of the Armed Forces I have kept myself abreast with current affairs wherein I have come across the mentioning before the Hon. Supreme Court about fake news and its effect and impact on the nation and the worry expressed by the Hon. Supreme Court with regards to the circulation of fake news.

That under section 295A of the Indian Penal Code the deliberate and malicious acts, intended to outrage religious feelings of any class by insulting its religion or religious beliefs are made a punishable offence, therefore the tweet by offender wherein he says "... consuming and feeding the opium of Ramayana & Mahabharata ..." has hurt my religious belief and sentiments and is deliberately made during these hard times with malicious intention to outrage the religious feelings of crores of Hindus. This is a deliberate and malicious act of insulting and outraging the sentiments of crores people who follow the Hindu religion and consider Ramayana and Mahabharata as a way of life and therefore the act of offender becomes more serious at a time of this horrifying calamity when entire Government machinery is busy protecting its citizens from the deadly disease and the people like offender-Prashant Bhushan are trying to incite the hatred amongst the class of persons against the State which may lead to creation of law and order situation and may disturb the public tranquility and thereby derail the efforts of Government machinery from protecting nation from pandemic and may create a serious law and order situation.

Looking to Section 505(1)(b) of the Indian Penal Code pertaining to false statements and fake news which would cause or are likely to cause alarm and fear in the general public inducing and inciting it to commit offences against the State which may disturb the public tranquility, the offenders viz. Ashlin Mathew and Kannan Gopinathan by their intentionally false assertions made on Twitter and the same having been retweeted by offender Prashant Bhushan, they have committed the offence at a time when nation fights with horrifying calamity of Covid-19.

After the directions from the Hon. Supreme Court and under its own power, the Central Government and various State Governments have already issued many orders, instructions and proclamations to tackle the unprecedented Coronavirus pandemic and have tried their level best to overcome the unforeseen medical emergency. However the offenders and their accomplices, as a part of the conspiracy and common intention have made blatantly false assertions on Twitter with a clear intention to disrupt the unified national challenge spearheaded by the Hon'ble Prime Minister against the pandemic.

The offender viz. Prashant Bhushan who claims to be a lawyer practicing in the Supreme Court of India must be aware that in Courts across the nation the witnesses are given oath before recording their evidence and such oath is given to the persons following Hindu religion in the name of God(s) about whom the Ramayana and Mahabharata describes therefore calling Ramayana and Mahabharata as opium amounts to undermining the authority of courts who administer the oath on the name God. Further, the Mahabharata has emanated from Shrimad Bhagvad Gita and no one under the guise of 'secularism' has right to point finger towards the pious Hindu scripture like Shrimad Bhagvad Gita, Ramayana or Mahabharata. It has come to my knowledge that in past also the offender has been reprimanded by the Hon. Supreme Court for circulating fake news and false statements which makes him a habitual offender.

That following the instructions of lockdown issued in the larger interest of public I am at my abovementioned residence address and have seen the tweet of offender and felt offended and also replied to the offender from my residence which is within your jurisdiction. Moreover, many of my friends and relatives from various places of Rajkot and all over the nation called me to show their anguish over the illegal acts of offenders therefore stern action are required to be taken against the offenders for the offences which have hurt sentiments of persons residing within the jurisdiction of Rajkot Commissionerate area.

Looking to the averments made in the above complaint about the above mentioned offence committed by offenders and their accomplices it is requested that necessary action be taken against him by lodging an FIR and investigating the case in accordance with law.

Jay Hind.

Rajkot.

Date:- 11-04-2020

Captain Jaydev Rajnikant Joshi (Retd.)

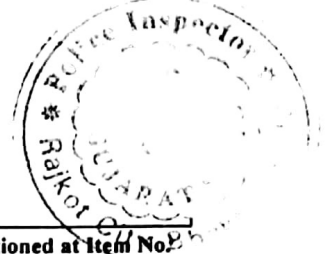
Attachments :

1. Screenshot of a tweet by Mr. Prashant Bhushan dated March 28, 2020,
2. Screenshot of my reply dated April 11, 2020, to Mr. Prashant Bhushan's tweet as on Sr. 1,
3. Screenshot of a retweet by Mr. Prashant Bhushan of a tweet of Ashlin Mathew dated March 29, 2020,
4. Screenshot of a retweet by Mr. Prashant Bhushan of a tweet of Kannan Gopinathan dated March 30, 2020,
5. Screenshot of a tweet by Mr. Prashant Bhushan dated April 4, 2020 and
6. Screenshot of a my reply dated April 09, 2020 to one of Mr. Prashant Bhushan's tweets and retweets.

Report

Page 4 of 4

Cc.
The Commissioner of Police
Rajkot.



Screenshots of the tweets and retweets:

13

Action Taken : Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2:

(લીધેલ પગલાં : ઉપરના અહેવાલની ઉપરની આઇટમ નં.(2) માં જણાવ્યા પ્રમાણેનો ગુન્હો બન્યાનું જણાઇ આવતા)

- (1) Registered the case and took up the investigation or (કેસની નોંધણી કરી તપાસ હાથ ધરી છે)
- (2) Directed (Name of I.O.) take up the Investigation or (તપાસ કરનાર અધિકારીનું નામ):- Viraldan Khengardan Gadhavi Rank (હોદ્દો):- Police Inspector No.:- vkg060281 to take up the Investigation or (નંબર)

F.I.R. read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant, free of cost.
(પ્રથમ માહિતી અહેવાલ ફરિયાદી / બાતમીદારને વાંચી સંભળાવેલ છે અને ફરિયાદીએ લખાવ્યા પ્રમાણે જ નોંધવામાં આવેલ છે. તેવું ફરિયાદી / બાતમીદારે સ્વીકારેલ છે અને ફરિયાદી / બાતમીદારને તેની નકલ વિના મુલ્યે આપવામાં આવી છે.)

R.O.A.C.
(વાંચી સંભળાવવામાં આવ્યું અને તે બરાબર છે.)

Signature of Officer in charge, Police
Station
(પોલીસ મથકનો હવાલો ધરાવતા અધિકારીની સહી.)

14

Signature/Thumb Impression of the
complainant/informant.
(ફરિયાદી/બાતમીદારની સહી/અંગૂઠાની છાપ)

Name
(નામ) DHARMENDRASINH VIJAYSINH
PARMAR

Rank
(હોદ્દો) Head
Constable GPF No
(જીપીએફ
નંબર) BuckleNo274

15

Date and time of dispatch to the
court.
(ફરિયાદ કોર્ટમાં રવાના કર્યોની તારીખ
અને સમય) 12/04/2020 12:15